COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 267 OF 2016 & IA NOS. 562 OF 2016 & 584 OF 2017

AND

APPEAL NO. 190 OF 2017

Dated: 7th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

APPEAL NO. 267 OF 2016 & IA NOS. 562 OF 2016 & 584 OF 2017

GRIDCO Ltd. Appellant(s)

Vs.

M/s Bhushan Power & Steel Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. R. B. Sharma for R-2

Mr. Aamir Zafar Khan, Proxy for

Mr. Rajiv Yadav

APPEAL NO. 190 OF 2017

M/s Bhushan Power & Steel Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aamir Zafar Khan Proxy for

Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. R. K. Mehta

Ms. Himanshi Andley for R-2

Mr. R. B. Sharma for R-3

ORDER

(I.A. NO. 584 of 2017 - Appl. for impleadment)

For the reasons stated in the application, without expressing any opinion on the merits of the case, the application is allowed. Learned counsel for the appellant is directed to file amended memo of parties and also to carry out consequential amendments in the appeal within two weeks.

APPEAL NO. 267 OF 2016

Learned counsel for the appellant seeks two weeks more time to serve notice on the un-served respondents and to file affidavit of service.

APPEAL NO. 190 OF 2017

Learned counsel for the appellant states that an application for impleadment of SLDC will be filed within three weeks.

List these matters on **09.10.2017**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd